

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:812
ANSWERED ON:08.08.2013
MONITORING OF PRIVATE POWER DISTRIBUTION COMPANIES
Dhruvanarayana Shri R.

Will the Minister of POWER be pleased to state:

- (a) whether the working of the private power distribution companies are being monitored regularly;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) to (c) : Electricity is a concurrent subject and the responsibility of electricity distribution rests with the States. Government of India acts as a facilitator in supplementing the efforts of States to provide power to consumers in an improved manner.

Appropriate Commissions have been entrusted with the responsibilities of overseeing the performance of the distribution licensees. Under the Section 86 (1) (i) of the Electricity Act, 2003, the function to be discharged by State Electricity Regulatory Commissions (SERCs), are as quoted below:

`specify or enforce standards with respect to quality, continuity and reliability of service by licensees`.